

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu

Notification

Jammu, the 05th May, 2021

S.O./63.- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Tahir Mustafa Malik, KAS, Assistant Commissioner (Rev) Rajouri and Sh. Saleem Ahmed, KAS, Collector, Land Acquisition (Def) Rajouri to be the Executive Magistrates, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Rajouri.

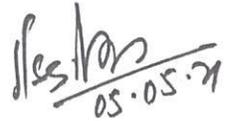
The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoints the aforesaid Executive Magistrates as Additional District Magistrate within the territorial jurisdiction of District Rajouri who shall have all the powers of District Magistrate under the said Code.

By Order of the Government.


(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate, Rajouri. This is with reference to his letter No. DMR/2021-22/Jc /401-05 dated 01-05-2021
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Ashish Gupta)
Additional Secretary to Government,
Department of Law, Justice & Parliamentary Affairs.